

ITEM NO.16

COURT NO.10

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22300/2014

(Arising out of impugned final judgment and order dated 13/03/2014 in MJC No. 290/2013,13/03/2014 in CWJC No. 14864/2009 passed by the High Court of Judicature at Patna)

NILAM DEVI

Petitioner(s)

VERSUS

STATE OF BIHAR & ORS.

Respondent(s)

(With application for exemption from filing Official Translation, interim relief and office report)

Date : 29/08/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA  
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Ms. Sandhya Tiwari, Adv.  
Mr. A. P. Mohanty, A.O.R.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Post along with S.L.P.(C) No. 11885 of 2012.

[KALYANI GUPTA]  
COURT MASTER

[SHARDA KAPOOR]  
COURT MASTER